

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 228/97

IN

O. A. No. 1944/92

New Delhi, dated the 25th November, 1997.

HON'BLE M.R.S. R. ADIGE, VICE CHAIRMAN(A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

1. Shri V.K. Ahuja,  
S/o Shri A.N. Ahuja,  
R/o H.No. 1277, Sector IV,  
Urban Estates, Gurgaon,  
Haryana.
2. Shri Manmohan Datta,  
S/o Shri M.L. Datta,  
R/o H.No. 28/7, Shakti Nagar,  
Delhi - 110007

## versus

1. Union of India through  
the Secretary,  
Ministry of Defence,  
New Delhi.
2. The Chief of the Naval Staff,  
through Dte. of Civilian Personnel,  
Naval Headquarters,  
New Delhi.
3. Shri K. R. Garg,  
Chief Draftsman.
4. Shri S. K. Sarkar,  
Chief Draftsman

ORDER (BY CIRCULATION)

BY HON'BLE M.R.S. R. ADIGE, VICE CHAIRMAN (A).

### Perused the RA.

2. The contention that the case was subsequently entrusted to Shri Maines, Advocate, who could not appear in Court when the case came up on 30.7.97 because his name was not shown in the cause list, is not a ground to warrant review.

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3. None of the grounds taken in the RA bring it within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/judgment/decision of the Tribunal can be reviewed.

4. In the guise of an RA the applicant are actually seeking to reargue the entire case as if it were an appeal. This is not permissible in law.

5. The RA is rejected.

*Lakshmi*  
( Mrs. Lakshmi Swaminathan )

Member (J)

*Adige*  
( S. R. Adige )  
Vice-Chairman (A).

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